

Name of Corporate Debtor:	M/s Karnal Agricultural Industries Limited
CIN NO.	U72900DL1991PLC046431
Date of Commencement of CIRP:	10/12/2024
List of Creditors as on:	18/04/2025

Annexure 7 as per IBBI Circular

<u>List of Operational Creditors (Government dues)</u>														
Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	(Amount in ₹)
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable				Amount of claim under verification
1	Income Tax Department	Central Government	16/04/2025	2,539,034,438	-	Demand as per traces Rs. 73,41,11,547 plus interest of Rs. 180,49,22,891	NA	No	No	No	0	0	-	2,539,034,438
2	Excise and Custom Department	Central Government	16/04/2025	65,907,299	-	Demand of Principal 96,03,992 and Interest thereupon for Rs. 5,63,03,307 due to Non compliance of the BOND on and failure to fulfill the export obligation	NA	No	No	No	0	0		65,907,299
Total				2,604,941,737	-	-	-	-	-	-	-	-	-	2,604,941,737

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

In The Hon'ble National Company Law Appellate Tribunal ("NCLAT"), vide order dated 18.12.2024, directed the IRP to collate claims but restrained him from constituting the Committee of Creditors ("CoC") until further orders. In compliance with the said directions, the IRP has collated the claims and refrained from verifying the claims and constituting the CoC. The IRP shall proceed with verification of claims and constitution of the CoC as and when further directions are issued by the Hon'ble NCLAT.